[श्री राम विलास पासवान]

जीवन के अंतिम चरण में हैं और अपनी पेंशन के लिए विभिन्न विभागों में चक्कर लगाने पड़ते हैं, जहां उन्हें दो टूक अभाव देकर टाल दिया जाता है। उनका पैसा एवं समय व्यर्थ में नष्ट होता है। यह कार्य स्वंय सरकार का है कि ऐसे देशभक्तों को अधिक से अधिक सुविधायें प्राप्त कराये। बिहार के स्वतन्त्रता सेनानियों को फार्म भरने से लेकर पेंशन लेने तक घूस देना पड़ता है अन्यथा उनके पेंशन को रोक दिया जाता है। गरीब हरिजन स्वतन्त्रता सेनानी तो पैसा नहीं देने के कारण काफी संख्या में आवेदन देने से वंचित रह गए हैं। मेरे पास ऐसे अनेक उदाहरण है, जिनके आवेदन पत्र गृह मंत्रालय में लंबित पड़े हैं और उन पर अमल नही हो पाया है। कुछ स्वतन्त्रता सेनानियों की पेंशन रोक दी गई थी। उनको फिर से देने में भी देर हो रही है। उत्तर प्रदेश एवं बिहार में ऐसे बहुत से उदाहरण है।

अत : सरकार से मांग हैं कि सरकार ऐसा आदेश दे, जिससे स्वतन्त्रता सेनानियों को मिलने वाली सुविधा प्राप्त करने में दिक्कत नहीं हो।

(ix) Inadequate Supply of Wheat to Rajasthan Through the Public Distribution System

श्री वृद्धि चन्द्र जैन (बाडमेर) : अध्यक्ष महोदय, राजस्थान में सार्वजनिक वितरण प्रणाली सुचारू रूप से कार्य नहीं कर रही है। राज्य में उक्त प्रणाली के अंतर्गत शक्कर और गेहूं मिलता है और दूसरा कोई जीवनोपयोगी सामान नहीं मिलता।

केन्द्र सरकार द्वारा राज्य के गेहूं के कोटा को जो प्रति माह 40 हजार मीट्रिक टन मिलता था, को 6 हजार मीट्रिक टन के घटाने से शहरी एवं ग्रामीण क्षेत्रों में सस्ते अनाज की दुकानों में गेहूं मिलना करीब बन्द हो गया है, जिसके कारण जनता को खुले बाजार में 180 से 200 रु० प्रति क्विंटल के भाव से गेहूं क्रय करना पड़ रहा है, जिसके कारण जनता में असंतोष है।

राज्य के 33305 गांवों में से 19000 गांवों में अकाल है। जिन ग्रामों में अकाल राहत कार्य चलते हैं, वहां सस्ते अनाज की दुकानें न होने से उन मजदूरों को खुले बाजार में बड़े मंहगे भाव से अनाज खरीदना पड़ रहा है। वे खरीदने की स्थिति में नहीं है। अतः उनमें भी तीव्र असंतोष है।

यह प्रश्न अविलम्बनीय लोकमहत्व का है।

अत : केन्द्र सरकार से मांग है कि राज्य की सूखे की स्थिति को देखते हुए और तीव्र मंहगाई को देखते हुए राज्य में सस्ते अनाज की दुकानें सभी शहरी, ग्रामीण क्षेत्रों में जनता की आवश्यकता के अनुसार प्रति व्यक्ति प्रति माह 8 किलो गेहूं मिले को आधार रखते हुए खोली जायें और उसके अनुसार ही केन्द्र द्वारा राज्य को गेहूं का कोटा प्रतिमाह निर्धारित किया जाए।

(x) Registeration of Small Scale Industries Manufacturing Insecticides

DR. A. KALANIDHI (Madras Central) : I wish to bring to the notice of this hon. House and government the following urgent matter under Rule 377 for immediate action.

The Insecticides Act was promulgated in 1971 with the main objective of preventing the risk to human beings and animals.

Under the Act every formulator has to get a registration number from the Central Insecticides Board, Faridabad for which an application with a challan for Rs. 100 for each product has to be submitted along with 7 copies of labels and leaflets.

Until 1974, formulators were freely given registration numbers but thereafter the CIB started insisting on each application being accompanied by Bio Efficacy and Toxicological data. Mostly the insecticides used in India have been in use for 10 to 30 years and to call for such complicated data now for virtually obsolete chemicals is unrealistic and beyond the scope of small scale formulators. Our plea that such basic scientific data should be generated by the government or the big manufacturers of raw materials went unheeded.

While many small scale industries were denied registrations for several popular products, *a few* were able to get them because of their influence in CIB. The favoured few thus were able to create monopolistic pricing and distribution methods resulting in artificial scarcity and higher prices to the farmer.

The CIB should (a) adopt a policy of equality and fairness to all formulators and (b) generate expensive and time-consuming data themselves for products if introduced newly into the country and make this data and recipe available to small scale formulators.

Because of registration difficulty, many small scale pesticide formulators have become 'sick' while a selected few havebuilt up enormous empires. The partisan policy of the CIB need correction to evolve a uniform and helpful attitude towards small scale units. Applications submitted as early as 1971-72 are still pending in CIB while latecomers in 1977-78 have been awarded registration for many popular products. I request the hon. Minister to look into the matter.

(xi) SHORTAGE OF ESSENTIAL COMMODITIES IN NORTH EASTERN TRIBAL STATES DUE TO AGITATION IN ASSAM

DR. R. ROTHUAMA (Mizoram): I rise to make the following statement on a matter of urgent public importance under Rule 377.

Continued widespread agitation in Assam has brought about a near famine situation in the whole northeastern States of Mizoram, Manipur, Tripura, Arunachal Pradesh, Meghalaya and Nagaland with respect to the supply of all essential commodities like rice, edible oil, kerosene, petrol, sugar, salt, etc.

During my recent visit to Nagaland and Meghalaya I personally found that all public transport system had remained completely paralysed due to complete absence of diesel, petrol in all the petrol depots in the States. I myself had to walk a long distance on foot at Shillong in the severe cold of that night since all the taxis in Shillong remained off the road due to the non-availability of petrol.

In Aizawl, the capital of Mizoram, all the local papers highlighted the grim situation brought about, as a result of all the petrol depots being completely dried up. This has very severely aggravated the supply of all essential commodities to the far interior areas.

I request the Central Government to give special attention to the supply of all essential commodities to the far-flung North-Eastern Tribal States and take effective steps to revitalise the supply line to these States and thereby ensure the steady flow of essential commodities in the face of current mass agitation in Assam so that nobody dies of starvation in these areas.